

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/RP/2024

Subject : Petition for review of the Order dated 13.11.2023 in Petition No. 238/GT/2020 for truing up of tariff of Rihand Super Thermal Power Station, Stage III (1000 MW) for the period from 2014-19

Date of Hearing : **8.10.2024**

Petitioner : NTPC Limited

Respondents : UPPCL & 10 Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Primal Piyush, NTPC
Shri Sidhant Pradhan, NTPC
Shri Mohit K. Mudgal, Advocate, BRPL & BYPL
Shri Apar Gupta, Advocate BRPL & BYPL
Shri Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit Jain, Advocate, BRPL & BYPL
Shri Naman Kumar, Advocate, BYPL

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner submitted that there is an apparent clerical/arithmetical error in the consideration of GCV of coal for the computation of interest on working capital, and the same may be rectified. Accordingly, the learned counsel prayed that the order in the review petition may be reserved.

2. The learned counsel for the Respondent BRPL & BYPL submitted that though they have filed their reply objecting to the said relief prayed for by the Review Petitioner, it became evident from the rejoinder submissions of the Review Petitioner that there is an apparent error in the consideration of GCV of coal for the computation of interest on working capital. Accordingly, the learned counsel submitted that the error in the impugned order may be rectified on this count.

3. Based on the consent of the parties, the order in the review petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

